ORISSA ACT 12 OF 1997

*THE ORISSA SALES TAX (AMENDMENT) ACT, 1997

[Received the assent of the Governor on the 5th November 1997, first Published in an extraordinary issue of the Orissa Gazette, dated the 15th November 1997]

AN ACT FURTHER TO AMEND THE ORISSA SALES TAX ACT, 1947.

B_E it enacted by the Legislature of the State of Orissa in the Forty-eighth Year of the Republic of India as follows:—

Short title and commencement.

- 1. (1) This Act may be called the Orissa Sales Tax (Amendment) Act, 1997.
 - (2) It shall come into force at once.

Amendment of testion 5-A.

- 2. In section 5-A of the Orissa Sales Tax Act, 1947, for sub-section (1) excluding Orissa Act the provisos thereto, the following shall be substituted, namely:—
 - "(1) Every dealer shall, in addition to the tax payable by him under this Act, also pay a surcharge—
 - (a) at the rate of ten per centum of the total amount of tax so payable, if his gross turnover during any year exceeds rupees ten lake but does not exceed rupees one crore; and
 - (b) at the rate of fifteen per centum of the total amount of tax so payable, if his gross turnover during any year exceeds rupees one crore.".

^{*}For the Bill see Orissa Gazette, Extraordinary, dated the 19th September 1997 (No. 1178).